

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

Telephone NO.24608711  
Fax No.24651505

Website: <http://ncdrc.nic.in>



Upphokta Nyay Bhawan  
'F' Block  
GPO Complex, INA  
NEW DELHI-110 023

No. A-2/Listing/NCDRC/2022

1<sup>st</sup> of November, 2022

**OFFICE ORDER NO.67 OF 2022**

The Hon'ble President, National Consumer Disputes Redressal Commission, in slight modification of the Office Order No.50 of 2022, is pleased to order the fresh allocation of matters to the Hon'ble Benches of the Commission, **with effect from 7<sup>th</sup> November, 2022**, as under:

| Bench      | Constitution of Bench   | Matters to be listed on a day before Bench  |
|------------|---|---|
| Bench No.1 | Hon'ble President<br>(sitting singly)   | <b>Excluding the cases of Medical Negligence, cases shall be listed for:</b><br>1. Admission Hearing (Fresh)<br>2. Directions<br>3. Miscellaneous (including Execution Applications)<br>4. Admission (After Notice)<br>5. Final Hearing (Consumer Complaints, First Appeals, Appeals Execution and Transfer Applications instituted in the year 2022)<br>In addition to the above, the matters already listed before the Bench under the category of –<br>- Final Hearing;<br>- part-heard; and,<br>- the nominated matters |
| Bench No.2 | Hon'ble Mr.C.Viswanath<br>Presiding Member<br>Hon'ble Mr.Subhash<br>Chandra<br>Member | <b>Excluding the cases of Medical Negligence, cases shall be listed for:</b><br>. (i). Admission (Fresh), Miscellaneous/directions matters, etc., as may be nominated by the Hon'ble President.<br>. (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted upto the year 2015 and Revision Petitions instituted upto the year 2016); including,<br>- the matters nominated to the Bench; and,<br>- the part-heard matters  |
| Bench No.3 | Hon'ble Ms.Justice Deepa<br>Sharma<br>Presiding Member<br>(sitting singly)            | <b>Excluding the cases of Medical Negligence, cases shall be listed for:</b><br>. (i). Admission (Fresh), Miscellaneous/directions matters, etc., as may be nominated by the Hon'ble President.<br>. (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted upto the year 2018; including<br>- the matters nominated to the Bench; and,<br>- the part-heard matters   |

*S. A. S.*  
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|------------|---|---|
| Bench No.4 | Hon'ble Mr.Dinesh Singh<br>Presiding Member<br>Hon'ble Mr.Justice Karuna<br>Nand Bajpayee, Member         | <b>Excluding the cases of Medical Negligence, cases shall be listed for:</b><br>. (i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President.<br>. (ii). Not less than a minimum number of 25 matters for Final Hearing from the First Appeals, Appeals Execution and Transfer Applications, instituted in the years from 2019 to 2021; including<br>- the matters nominated to the Bench; and,<br>- part-heard matters                |
| Bench No.5 | Hon'ble Mr. Binoy Kumar<br>Presiding Member<br>Hon'ble Mr.Justice Sudip<br>Ahluwalia, Member              | <b>Excluding the cases of Medical Negligence, cases shall be listed for:</b><br>. (i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President.<br>. (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years 2020 & 2021 and Revision Petitions instituted from the year 2017 to 2022; including,<br>- the Matters nominated to the Bench;<br>- the Part-heard matters |
| Bench No.6 | Hon'ble Mr.Justice Ram<br>Surat Ram (Maurya)<br>Presiding Member<br>Hon'ble Dr.Inder Jit Singh,<br>Member | <b>Excluding the cases of Medical Negligence, cases shall be listed for:</b><br>. (i). Admission (Fresh), Miscellaneous/ directions matters, etc., as may be nominated by the Hon'ble President.<br>. (ii). Not less than a minimum number of 25 matters for Final Hearing from the Consumer Complaints instituted in the years from 2016 to 2019; including<br>- the Matters nominated to the Bench;<br>- the Part-heard matter  |
| Bench No.7 | Not functional  | ---   |
| Bench No.8 | Hon'ble Dr.S.M.Kantkar<br>Presiding Member<br>(sitting singly)  | <b>Cases of Medical Negligence only, shall be listed:</b><br>Not less than a minimum number of 25 matters of medical negligence falling under any category, including<br>- the matters nominated to the Bench; and,<br>- the part-heard matters.  |

**Note:**

1. The cases listed as bunch matters/group matters shall be considered as one case.
2. The part-heard matters to be heard by the Members of different Benches shall be heard at 02:00 PM.

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01/11/2022

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3. The above directions shall remain in force till further orders.

  
(S.HANUMANTHA RAO)  
JOINT REGISTRAR

Copy to:-

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PS (s) to Hon'ble Member (s), NCDRC
- iii) PS to Joint Registrar, NCDRC
- iv) PA to Deputy Registrar, NCDRC
- v) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- vi) SO (IT) for uploading this Office Order on the website of the NCDRC